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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi

Notification No: 26 /2015-2020 New Delhi, 16th September 2021

Subject: Last Date for Submitting applications for Scrip based FTP Schemes and validity period of Duty Credit Scrips

S.O.(E): In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with Para 1.02 of the Foreign Trade Policy, 2015-20 and the enabling para 3.13 of the FTP, the Central Government hereby inserts the following in the Foreign Trade Policy 2015-20 with immediate effect:

- 2. The following paragraphs are inserted in the FTP 2015-20 after paragraph 3.13:
- "3.13A: Last Date of Submitting Applications for Scrip based Schemes
 - a. In supersession of the existing laid down provisions in the Hand Book of Procedures, 2015-20 with regard to last date for submitting online applications for scrip based claims, the last date for submitting online applications stands revised to 31st December 2021 for the following schemes i.e.
 - i. for MEIS (for exports made in the period (s) 01.07.2018 to 31.03.2019, 01.04.2019 to 31.03.2020 and 01.04.2020 to 31.12.2020),
 - ii. for SEIS (for service exports rendered in FY 18-19 and FY 2019-20),
 - iii. for 2 % additional ad hoc incentive (under para 3.25 of the FTP for exports made in the period 01.01.2020 to 31.03.2020 only),
 - iv. for ROSCTL (for exports made from 07.03.2019 to 31.12.2020) and
 - v. for ROSL (for exports made upto 06.03.2019 for which claims have not yet been disbursed under scrip mechanism).

After 31.12.2021, no further applications would be allowed to be submitted and they would become time-barred. Late cut provisions shall also not be available for submitting claims at a later date.



b. In supersession of the laid down provisions on applicable late cut as in para 9.02 of the HBP, the new late cut for applications submitted upto 31.12.2021 as indicated above shall be:

Scheme	Period of Exports (Let Export	Late Cut (as % age of
70	Date in the period) / Services	Entitlement under the
no.	rendered in the period	Scheme)
1 MEIS	FY 2018-19 (01.07.2018 to	10%
	31.03.2019)	
2 MEIS	FY 2019-20 and FY 2020-21 (upto	Nil
	31.12.2020)	
SEIS	FY 2018-19	5 %
SEIS	FY 2019-20	Nil
ROSCTL	07.03.2019 to 31.12.2020	Nil
ROSL	Upto 06.03.2019	Nil
	MEIS MEIS SEIS SEIS ROSCTL	Date in the period) / Services rendered in the period MEIS FY 2018-19 (01.07.2018 to 31.03.2019) MEIS FY 2019-20 and FY 2020-21 (upto 31.12.2020) SEIS FY 2018-19 SEIS FY 2019-20 ROSCTL 07.03.2019 to 31.12.2020

3.13B: Validity Period of Scrips

a. In supersession of existing laid down provisions regarding validity of a Duty Credit Scrip in Hand Book of Procedures (HBP) 2015-20, the new validity period of a Duty Credit Scrip issued on or after 16.09.2021 shall be 12 months from the date of issue, for scrip based Schemes under chapter 3 and chapter 4 of the Foreign Trade Policy (FTP) 2015-20 or the earlier FTPs"

Effect of this Notification: The last date of submitting applications under MEIS, SEIS, ROSCTL, ROSL and 2% additional ad hoc incentive (under para 3.25 of FTP) has been notified to be 31.12.2021, in supersession of any such provision in the Hand Book of Procedures, 2015-20 going forward. Further, the validity of any scrip issued under FTP from the date of this Notification have been notified to be 12 months from the date of issue, in supersession of validity provisions in the Handbook of Procedures, 2015-20.

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